

(f) if not, the full details and justification thereof?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) Penal provisions are prescribed under Section 29 of the I.D. Act, 1947 for breach of settlement or award.

(b) A Public Sector Undertaking/Government Deptt. being an industry is covered under Section 29 of the Industrial Disputes Act, 1947.

(c) During the last four years, i.e. 1994-97, 22 prosecutions were sanctioned against Public Sector for breach of Award/Settlement. No prosecution has been launched against Govt. Departments.

(d) to (f) A complaint of non-implementation of Award of CGIT, Kanpur in reference No. 87 of 1990 relating to reinstatement of a workman with back wages, was received against Doordarshan Kendra, Lucknow. As per records available no prosecution has been launched against All India Radio and Doordarshan for non-implementation of Award under the Industrial Disputes Act, 1947 from 1992.

#### **Construction Labour Act**

4937. SHRI BIKASH CHOWDHURY :  
SHRI AJOY MUKHOPADHYAY :

Will the Minister of LABOUR be pleased to state:

(a) whether the Government have finalised the rules for implementing the Construction Labour Act;

(b) if not, the reasons for the delay;

(c) whether the rules are likely to be notified;

(d) whether the State Governments will prepare separate rules to implement the law in their respective States; and

(e) if so, the reasons thereof?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) and (b) The Building & Other Construction Workers' Welfare Cess Rules, 1998 have been notified on 26.3.1998. The Building & Other Construction Workers (Regulation of Employment & Conditions of Service (Central) Rules, 1998 have also been drafted.

(c) Yes, Sir.

(d) and (e) The State Governments are not required to prepare separate Rules under the Cess Act. However, under the Building and Other Construction Workers (Regulation of Employment & Conditions of Service) Act, 1996, the State Government are required to make the Rules.

#### **C.G.H.S. facilities to Public Sector Officer**

4938. DR. Y.S. RAJA SEKARA REDDY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to extend the CGHS facilities to retired public sector officers, senior citizens and the general public;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) No, Sir.

(b) and (c) The CGHS is primarily intended only for Central Govt. employees/pensioners who draw their salary/pension from civil estimates.

Due to constraints of resources, it is not possible for the CGHS to extend its facilities to non-entitled categories. Moreover, health is a State subject.

#### **ESI Dispensaries**

4939. SHRI RATILAL KALIDAS VARMA :  
SHRI MULLAPALLY RAMACHANDRAN :  
SHRI DINSHAW PATEL :

Will the Minister of LABOUR be pleased to state:

(a) whether ESI dispensaries/hospitals are functioning in all the States;

(b) if so, the details thereof;

(c) the number of people benefited during the last three years, dispensary-wise;

(d) whether any request from any State has been received for opening of new ESI hospitals/dispensaries;

(e) if so, the details thereof; and